

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

Subject: Designation of the Court of Additional District & Sessions Judge, Baramulla as Special Court for Trial of Rape Cases.

Reference: Letter No. 19238-/RG/GS dated 07-04-2025 of Registrar General, High Court of Jammu and Kashmir and Ladakh.

Government Order No. 8542 - JK(LD) of 2025.
Dated. 22 - 07 - 2025.

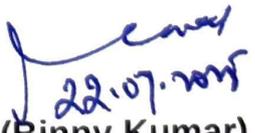
In supersession of the previous notification or orders issued in this behalf and on the recommendations of the High Court of Jammu & Kashmir and Ladakh, Hon'ble Lieutenant Governor hereby designates the Court of Additional District & Sessions Judge, Baramulla as Special Court for trial of rape cases within the territorial jurisdiction of District Baramulla.

Sd/-
(Achal Sethi)
Secretary to Government
Dated. 22 -07-2025.

No: Law-Jud/54/2025-10.

Copy to the:

1. Principal Secretary to Hon'ble Lieutenant Governor.
2. Commissioner Secretary to Government, General Administration Department.
3. Registrar General High Court of Jammu and Kashmir and Ladakh.
4. Principal District and Sessions Judge, Baramulla.
5. Director, Archives, Archaeology and Museums, J&K, Jammu/Srinagar.
6. Deputy Commissioner Baramulla.
7. Sr. Superintendent of Police, Baramulla.
8. Additional District & Sessions Judge, Baramulla
9. Private Secretary to Secretary to Government, Department of Law, Justice & P.A for information of Secretary.
10. I/C Website.
11. Government Order File.
12. Concerned File.


22.07.2025
(Binny Kumar)
Assistant Legal Remembrancer